

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 1161/92

Date of decision: 11.8.94

S.P. CHATURVEDI

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Applicant present in person.

Mr. K.N. Shrimal : Counsel for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL):

Applicant, S.P. Chaturvedi, in this application U/S 19 of the Administrative Tribunals Act, 1985, has claimed the following reliefs:

- ( i) that the impugned orders dated 23.2.85 (Annexure-A.1 and dated 6.6.91(Annexure A-11) be quashed.
- ( ii) that the respondents No. 1,2,3,& 4 be directed to pay the wages of grade Rs 1200-2040 w.e.f. 1.1.84 with back arrears and also to pay the grade Rs. 1600-2660 from the date from which the juniors were promoted on adhoc basis in the jurisdiction of respondent no. 3 and the payment of increased D.A. for January,91.

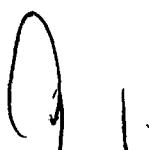
2. We have heard the applicant and the learned counsel for the respondents and have gone through the records very carefully.

3. Applicant has agreed that he should be given pay and allowances of the post of Head-Clerk w.e.f. 4-4-1990 on which date he was transferred from one section to another in vide Ajmer Division of the Western Railway / Annexure A-5/ to the date of his retirement on 30.6.1991. The applicant has given up all other reliefs claimed in the O.A. Now the learned counsel for the respondents does not object to his being

~~Granted~~ granted the pay and allowances of the post of Head-Clerk for

the aforesaid period, if the payment has not already been made to him. Necessary payment, if due, shall be made within a period of four months from the date of receipt of a copy of this order.

4. The O.A. is disposed of accordingly, with no order as to costs.

  
( O.P. SHARMA )  
Administrative Member

  
( GOPAL KRISHNA )  
Member(Judicial)